

Independent Regulatory Commission for Trusts

558. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of FINANCE be pleased to State :

(a) whether the Government propose to appoint an independent regulatory commission to oversee the activities of trusts and other charitable organisations getting exemptions from income tax for donation;

(b) if so, the details thereof; and

(c) if not, the steps Government propose to ensure better expansion and monitoring of such trusts to prevent misuse and diversion of funds to non-sanctioned use ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) No.

(b) Question does not arise.

(c) The recognition in the case of Trusts or Charitable Organisations under Section 80-G is granted for a maximum of 5 Assessment Years at one stretch. At the time of renewal for the recognition under Section 80-G, Commissioner of Income-tax/Director of Income-tax (Exemptions) satisfies himself whether the activities of such charitable institutions are in accordance with the provisions of 80-G or not. This is an on-going exercise.

[Translation]

Salaries of Pilots

559. SHRI DATTA MEGHE : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether salaries of pilots and co-pilots of Air India and Indian Airlines have been raised :

(b) if so, the extent thereof and whether it is still less as compared to the salaries of their counterparts in private airlines; and

(c) the likely annual financial burden on the Government exchequer as a result thereof ?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) to (c) Basic salaries of pilots and co-pilots of Air India have not been raised since 31st August, 1990 but the allowances payable were revised with effect from October 1994 and converted into payment on hourly basis. The details are in given in the enclosed statement.

In case of Indian Airlines, a Productivity Settlement was entered into between the management and Indian Commercial Pilots' Association on 26.1.96, revising the emoluments of pilots and co-pilots; details are in the Statement. The annual financial burden of this increase will be approximately Rs. 30 crores.

Comparison with the salaries of pilots and co-pilots in private airlines is not possible as private airlines are not required to submit to the Government the details of

their staff salaries.

STATEMENT

Air India	Gross salary at minimum of scale
1. Co-Pilot	Rs. 11,662.55
2. Senior Captain	Rs. 14,433.55
3. Dy. Operations Manager	Rs. 14,855.55
4. Operations Manager	Rs. 14,946.55
5. Dy. Director Operations	Rs. 16,232.75
6. Director of Operations	Rs. 17,732.75

In addition to salary, pilots are entitled for hourly payment for their flight duties. The agreed rates of hourly payment are as follows :

Commander	USD per hour
Year 1-3	87.00
Year 4-6	93.00
Year 7-9	100.00
Year 10 and above	107.00

Co-Pilot	USD per hour
Probation	53.00
CPL on confirmation	61.00
ALTP on confirmation	
Year 1-3	65.00
Year 4-6	69.00
Year 7 and above	75.00

Indian Airlines

	Commander			Co-Pilot		
	B-737	A-320	A-300	B-737	A-320	A-300
Present*	49023	71450	57495	21147	33952	41778
Revised	1,00,000 to 1,25,000			33,000 to 64,000		

Welfare Scheme for Agricultural Labourer

560. SHRI RAM TAHAL CHOUDHARY : Will the Minister of LABOUR be pleased to state :

(a) the details of the welfare schemes approved by the Union Government particularly for the agricultural labourers of the backward areas in Uttar Pradesh; and

(b) the number of agricultural labourers benefited from these schemes ?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) and (b) There are no schemes approved by the Union Government specially for the backward areas of U.P. as such. However,